

- (2) (i) A copy of the Annual Report (Hindi and English versions) National Cooperative Housing Federation of India, New Delhi, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Housing Federation of India, New Delhi, for the year 1988-89.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT-419/90]

Annual Report of and Review on Betwa River Board, Jhansi, for 1988-89 and a Statement showing reasons for delay in laying these papers

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 1988-89 along with Audited Accounts.
- (2) A statement (Hindi and English versions) regarding- (a) Review by the Government on the working of the Betwa River Board, Jhansi, for the year 1988-89 and (b) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-420/90]

[English]

ELECTION TO COMMITTEES

(I) Indian Nursing Council, New Delhi

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): I beg to move:

“That in pursuance of sub-section (1) (o) of Section 3 of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Nursing Council, New Delhi, for a term of five years, subject to the other provisions of the said Act.”

MR. SPEAKER: The question is:

“That in pursuance of sub-section (1) (o) of Section 3 of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Nursing Council, New Delhi, for a term of five years, subject to the other provisions of the said Act.”

MR. SPEAKER: The question is:

“That in pursuance of sub-section (2) (h) of Section 5 of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to the other provisions of the said Act.”

The motion was adopted